

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No.3737/2017

New Delhi this the 27th day of October, 2017

Hon'ble Mr. Uday Kumar Varma, Member (A)

Udbhash Mukherjee
Aged about 65 years, Retd. TGT,
Drawing Teacher
Address: C/o Sh. Dalbir Singh,
RZ-145 Phase-II, Gopal Nagar,
Near Electricity Transformer
Najafgarh, New Delhi-110043

... Applicant

(By Advocate :Mr. Subhash Gosai)

VERSUS

1. Chairman KVS and
Minister HRD,
Shastri Bhawan,
New Delhi-110001
2. Commissioner KVS (HQ)
18 Institutional Area
SJS Marg Katwaria Sarai,
New Delhi-110016.
3. Deputy Commissioner
KVS (Delhi Region)
JNU Campus N.M.Road,
New Delhi-110067

... Respondents

ORDER (ORAL)

Heard.

2. Inter-alia, it is contented that the respondents have not released the retiral dues of the applicant, namely, gratuity, leave encashment, commutation of pension and other retiral benefits, despite representations dated 13.03.2013, 17.03.2013, 7.08.2012 and 11/24.08.2017. The prayer of the applicant is that the respondent No.2 may be directed to release his retiral dues after considering his representations in a time bound manner.

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3. Giving the nature of his prayer, there does not seem any necessity to issue notices to the respondents at this stage, the respondent no. 2, i.e. the Chairman, KVS is directed to consider the aforesaid representations of the applicant and take a decision on them by passing a speaking and reasoned order in the light of the rules, regulations and law in this regard. The order may be passed within 10 weeks of the receipt of certified copy of this order. I may add that such direction does not in any way reflect my opinion on the merits of the case. Accordingly, OA is disposed of.

(UDAY KUMAR VARMA)
MEMBER (A)

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